

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(8)

OA No.2967/2001

New Delhi, this the 3rd day of June, 2002

HON'BLE MR. SHANKER RAJU, MEMBER (J)

1. Harish Kumar Gehlot  
S/o Shri R.S. Gehlot  
Aged 28 years  
R/o B-2/67, Vijay Enclave,  
Palam Dabri Road,  
New Delhi-110 045.
2. Praveen Sharma  
S/o Shri Dharam Singh  
Aged 23 years  
# 1/11173 Subhash Park,  
Shahdara,  
Delhi-110 032.
3. Hari Singh Pal  
S/o Shri Mata Din Pal  
Aged 26 years  
# 93 Scindia Properties Compound  
Sarojani Nagar,  
New Delhi-110 029.
4. Sushil Kumar Yadav  
S/o Shri Maha Vir Singh Yadav  
Aged 22 years  
R/o RZ/38/323 Gali No.7,  
Geetanjali Park,  
West Sagar Pur,  
New Delhi-110 046.
5. Yogesh Sharma  
S/o Shri Krishan Sharma  
Aged 25 years  
R/o D-16 C.C. Colony, Rana Pratap Bagh,  
New Delhi-110007.
6. Rohtash Kumar  
S/o Shri Daulat Ram  
Aged 27 years  
R/o # 38 Khem Chand Mkt.,  
Khanpur Extension,  
New Delhi-110062.
7. Ravi  
S/o Shri Dhani Ram  
Aged 22 years  
R/o K-4/11 Mohan Garden  
Uttam Nagar,  
New Delhi-110059.
8. Pradeep  
S/o Shri Ram Rattan  
Aged 25 years  
R/o Village & PO Dhansa  
New Delhi-110 073.

9. Ram Kishore Kalson  
S/o Shri Daya Ram Lalson  
Aged 26 years  
R/o Z-89 Dayagsir Marg,  
Uttam Nagar,  
New Delhi-110079

10. Gulzari Lal  
S/o Shri Ganga Ram  
Aged 29 years  
R/o # 16/717 Bapa Nagar,  
Military Road,  
Karol Bagh,  
New Delhi-110005.

11. Avinash  
S/o Shri Rajinder Singh  
Aged 25 years  
R/o RZ-38/323 Gali No.7,  
Geetanjali Park,  
Weest Sagar Pur,  
New Delhi-110046.

... Applicants

(By Advocate: Dr. D.C. Vohra, through Shri  
K.Prashar)

V E R S U S

Union of India Through

1. The Foreign Secretary  
Govt. of India,  
Ministry of External Affairs,  
South Block,  
New Delhi-110011.

2. The Regional Passport Officer  
Ministry of External Affairs,  
Hudco Tricool-3,  
Bhikaji Cama Place,  
R.K. Puram,  
New Delhi-110066.

... Respondents

(By Advocate: Shri N.S. Mehta)

O R D E R (ORAL)

Heard the learned counsel on either side.

2. Applicants in this OA have sought for grant of temporary status and further regularisation in terms of the DOP&T's Scheme of 1993. It is not disputed that applicants were not in engagement when the Scheme had come into force i.e. on 1.9.1993. As held by the Apex Court in the case of Union of India and Ors. Vs. Mohan Pal, 2002 (4) SCALE 216,

wherein it has been held that the aforesaid Scheme is not an ongoing scheme, the applicants case is covered, in all fours, to the aforesaid Apex Court's decision.

(10)

3. In this view of the matter, giving liberty to the applicants to seek their remedy independent of this Scheme, the present OA is dismissed. No costs.

S. Raju  
(SHANKER RAJU)  
MEMBER (J)

/rao/